

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/08/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/252/ (IB)/2017
NAME OF THE PETITIONER(S) : L&T FINANCE LTD
NAME OF THE RESPONDENT(S) : ZYLOG SYSTEMS LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1) DENNING K. BABU

Dy. Official Liquidator

2) Sandeep Kumar.

For

Kumar Pal R. Chopra.

Respondents.

ORDER

Counsel for petitioner called but absent. Counsel for respondent present. Dy.Official Liquidator present and placed an order passed by the Hon'ble High Court of Madras dated 12.6.2017 in TCP 231/2015 wherein an Official Liquidator has been appointed as the Provisional Liquidator. Copy of the said order is placed on record. Perused the order. In view of the said order, counsel for petitioner is directed to approach the Provisional Liquidator and make submissions. In the circumstances, the matter stands closed. The Registry is directed to return the file to the Registry of the High Court of Madras and also communicate this order to the petitioner.

(K. Anantha Padmanabha Swamy)
Member (Judicial)

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